(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, Sir.

(b) and (c) During the financial year 2011-12. funds could not be disbursed to the State of Bihar owing to default of Rs. 22.71 crore by the State Channelising Agency and non-availability of State Government Guarantee.

Maintenance and Welfare of Parents and Senior Citizens Act, 2007

2889. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of cases reported under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, since 2008, year-wise and State-wise;
 - (b) whether implementation of the Act is effective; and
- (c) what steps Ministry proposes to make it obligatory and ensure that parents are maintained properly and looked after their welfare by their children?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) The Maintenance of Welfare of Parents and Senior Citizens Act, 2007 was enacted in December, 2007 which, *interalia*, makes maintenance of parents/ senior citizens by children/ relatives obligatory and justiciable through tribunals.

The Act has to be brought into force by individual State Governments. So far, 25 States and all Union Territories have done so. It is not applicable to the State of Jammu and Kashmir, while Himachal Pradesh has its own Act for senior citizens.

State Governments were requested at various levels from time to time for effective implementation of the provisions of the Act. Available information on State-wise number of claims instituted, disposed off and pendency during the years 2009-10, 2010-11 and 2011-12 is given in the Statement.

State-wise number of claims instituted, disposed off and pendency during the years 2009-10, 2010-11 and 2011-12

Sl. No	State/ UT	Year	No. of Claims in				
			Pending at the beginning of the Year	Instituted during the year	Total		
1	Goa	2009-10	1	4	5		
2	Gujarat	2009-10	-	54	54		
3	Madhya Pradesh	2009-10	-	40	40		
4	Punjab	2009-10	49	-	49		
5	Tamil Nadu	2009-10	-	212	212		
6	Kerala	2009-10					
		2010-11					
7	Haryana	2010-11	-	15	15		
		2011-12	13	20	33		
8	Chandigarh	2008-09	-	1	1		
		2009-10	-	8	8		
		2010-11	1	4	5		

Statement

State-wise number of claims instituted, disposed off and pendency
during the years 2009-10, 2010-11 and 2011-12

Maintenance '	No. of Appeals in Appellate Tribunals										
	during the No. in which mainte- nance warded b	No. where claim rejected	Pending at the end of the year	at the	during	Disposed of during the year	Pending at the end of the year				
1 case withdrawn by the applicant		2	2	-	-	-	-				
14	5	15	20	-	3	-	3				
7		-	33	-	-	-	-				
13	18	-	18	-	-	-	-				
68	23	1	120	-	-	-	-				
No. of cases disposed-555; No. of cases pending-597											
2	-	-	13	-	-	-	-				
20	-	-	13	-	1	. 1	-				
-	1	-	-	-	-	-	-				
1 case withdrawn by the applicant	3	3	1	-	-	-	-				
1	2	2	-	-	-	-	-				